



2026:AHC:5567

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 65 of 2026

Rajesh Yadav

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sadhu Sharan
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Sadhu Sharan learned counsel for the writ petitioner and Sri Jitendra Prasad, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that though he is a class IV employee, however, he has been transferred from Vikas Khand Devkali, Ghazipur to Gram Panchayat Maupara, Vikas Khand Bhanwarkol, District Ghazipur. Learned counsel for the writ petitioner submits that he has already joined the transferred place but the transfer could not have made, he submits that the respondents be directed to consider the representation preferred by the writ petitioner.

3. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by third respondent, District Panchayat Raj Officer, Ghazipur.

4. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, District Panchayat Raj Officer, Ghazipur by **30.01.2026**. Thereafter, the third respondent shall decide the claim of the writ petitioner within a period of two months.

5. With the said observations, the writ petition stands disposed of.

January 9, 2026

Rajesh

(Vikas Budhwar,J.)